

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 14676/2023

(Arising out of impugned final judgment and order dated 26-07-2023 in CRMWP No. 11522/2023 passed by the High Court of Judicature at Allahabad)

MUJAMMIL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 233801/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 233800/2023 - EXEMPTION FROM FILING O.T.)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Krishnam Mishra, AOR
Mr. Param Kumar Mishra, Adv.
Mr. Jagjeet Kumar Bhatt, Adv.
Ms. Prashansika Thakur, Adv.

For Respondent(s) Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Mr. Sharanya Sinha, Adv.
Mr. Adit Shah, Adv.
Mr. Mustafa Sajad, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

To be taken up for hearing in the month of October 2024.

Interim order is confirmed.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR